

In the National Company Law Tribunal, Jaipur

Item No. 202

CP No. (IB)-302/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Bakelite Hylam Ltd.

.....Applicant/Petitioners

VS.

Polar Marmo Agglomerates Ltd.

.....Respondent

Order delivered on 29.01.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Sandeep Kumar Jain, Adv.

For Respondent(s) : Prateek Kedawat, Adv.

ORDER

Heard the submissions made by the counsel for the Corporate Debtor. No one has represented on behalf of the Operational Creditor at the time of the hearing. The counsel for the Corporate Debtor has sought time for filing the reply in the matter. One week's time has been granted for filing reply. If reply is not filed within a week's time, the right to file reply will be closed. Post the matter to 14.02.2020:

Sd-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)
JUDICIAL MEMBER